(v) Government of India's reply thereto (dated the 17th April, 1962);

(vi) Government of India's protest dated the 18th April, 1962 regarding violation of territory by Chinese near Longju in January, 1962;

(vii) Chinese protest dated the 20th March, 1962, alleging violation of their air space by Indian aircraft;

(viii) Government of India's reply dated the 19th April, 1962 rejecting the Chinese note above;

(ix) Chinese note dated the 20th March, 1962 regarding violation of Indian air space by the Chinese aircraft;

(x) Government of India's reply dated the 23rd April, 1962;

(xi) Chinese note dated the 22nd March, 1962 regarding India-China boundary question;

[Placed in Library. *See* No. LT-59/62].

(xii) Government of India's reply dated the 30th April, 1962.

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

The Minister of International Trade in the Ministry of Commerce and Industry (Shri Manubhai Shah): I beg to lay on the Table a copy of the Woollen Textiles (Production and Distribution Control) (Amendment) Order, 1962 published in Notification No. S.O. 1052, dated the 7th April, 1962, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. *See* No. LT-60/62].

NOTIFICATIONS UNDER CENTRAL SILK BOARD ACT AND COFFEE ACT, ANNUAL REPORT OF HINDUSTAN INSECTICIDES AND REVIEW OF ITS WORKING

The Minister of Industry in the Ministry of Commerce and Industry (Shri Kanungo): I beg to lay on the Table a copy each of the following papers:—

(i) The Central Silk Board (Amendment) Rules, 1962 published in Notification No. G.S.R. 472, dated the 14th April, 1962, under sub-section (3) of section 13 of the Central Silk Board Act, 1948. [Placed in Library. *See* No. LT-61/62].

(ii) The Coffee (Amendment) Rules, 1962 published in Notification No. G.S.R. 498, dated the 19th April, 1962, under sub-section (3) of section 48 of the Coffee Act, 1942. [Placed in Library. *See* No. LT-65/62].

(iii) (a) Annual Report of the Hindustan Insecticides Ltd., New Delhi, for the year 1960-61 lang with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company.

[Placed in Library. *See* No. LT-63/62].

NOTIFICATION UNDER MINIMUM WAGES ACT

The Minister of Labour in the Ministry of Labour and Employment (Shri Hathi): I beg to lay on the Table a copy of Notification No. S.O. 280, dated the 27th January, 1962 making certain amendment to S.O. No. 2838, dated the 16th November, 1960, under section 30A of the Minimum Wages Act, 1948. [Placed in Library *See* No. LT-64/62].

NOTIFICATIONS UNDER DISPLACED PERSONS (COMPENSATION AND REHABILITATION) ACT

The Deputy Minister in the Ministry of Works, Housing and Supply (Shri P. S. Na skar): I beg to lay on the Table a copy each of the following Notifications making certain further amendments to the Displaced Persons (Compensation and Rehabilitation)